

(b) whether it is also a fact that our fishing grounds are being exploited increasingly by trawlers of other countries; and

(c) if so, what measures Government have taken to save the country's fish wealth?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) Yes, Sir.

(b) There are rare instances of foreign fishing vessels conducting fishing in the grounds within our territorial waters. They are immediately apprehended.

(c) Deep sea fishing industry in the country has already developed to some extent. The Government are stepping up measures for introduction of more larger fishing vessels.

English Medium Schools in Chandigarh

58. SHRI OM PRAKASH TYAGI : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) the names of the English medium schools in the Union Territory of Chandigarh in which the pattern of 10+2 was started in July, 1975 ;

(b) how many of the said schools are run by the Chandigarh Administration and how many are aided Government Schools; and

(c) whether it is a fact that the new pattern has not been introduced in all the schools run by the Chandigarh Administration; if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P.

YADAV): (a) The following English medium schools in Chandigarh have started the new pattern of education from 1975

1. Central School, Sector 47.

2. New Public School, Sector 18.

3. Shivalik Public High School, Sector 9.

4. Sacred Heart School, Sector 26.

5. St. John's High School, Sector 26.

6. Carmel Convent School, Sector 9.

(b) None.

(c) The Chandigarh Administration have decided to adopt the new pattern in all the schools run by them from the academic year 1976-77.

Research Project in Calcutta University

59. SHRI SANAT KUMAR RAHA : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether it is a fact that a Research Project under P.L. 480 has been accepted by the Centre of Advanced Study, Radio Physics and Electronics Department of the Calcutta University ;

(b) whether the Project has been sponsored by the U.S. Air Force; and

(c) if so, what are the subjects of the Project ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) to (c) Yes, Sir. A research project relating to "Studies on Total Electron Content and Irregularities of Electron Density in the Ionosphere with Beacon and Synchronous Satellites", sponsored by the U. S. Office of Aerospace Research, has been in operation since January 1971.

Accord on Godavari Water Dispute

60. SHRI RABI RAY :
SHRI PRAKASH VIR SHASTRI :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that an agreement on the waters of Godavari was arrived at by the Chief Ministers of five State ;

(b) if so, the details thereof ;

(c) what is the medium through which these agreements are to be worked out ;

(d) whether any action is being taken to resolve similar other water disputes; and

(e) if so, what is the present, stage of such disputes ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI K. N. SINGH) : (a) Yes, Sir.

(b) The broad features of the agreement are as follows :

(1) In the Manjira Sub-Basin Karnataka can use 14.27 TMC and Maharashtra 22 TMC for new projects. Andhra Pradesh can construct Singur project with gross capacity of 30 TMC and withdraw 4 TMC for drinking water supply to Hyderabad city.

(2) In the Main Godavari Maharashtra can use all waters upstream of Jayak-wadi and Siddheswar Dams.

(3) Downstream of Jayakwadi, Siddheswar and Nizamsagar Dams and upto Pochampad Maharashtra can use 60 TMC and the balance can be used by Andhra Pradesh.

(4) Downstream of Pochampad, Andhra Pradesh, Madhya Pradesh and Maharashtra can use 300 TMC each and Orissa can use 200 TMC of Godavari waters.

(5) It is agreed to take up the following projects as joint ventures :—

(i) Inchampalli by Andhra Pradesh, Madhya Pradesh and Maharashtra.

(ii) Lcndi, Lower Penganga and Pranhita by Andhra Pradesh and Maharashtra.

(iii) Projects in Sabari Sub-Basin by Madhya Pradesh and Orissa.

(6) It is agreed to take up the following new projects :—

(i) Andhra Pradesh—Taliperu. (ii)

Orissa—Upper Indravati. (iii)

Madhya Pradesh—Bodhghat.

(c) With a view to reaching a consensus for a minimum programme of construction of new projects in Godavari Basin pending the Tribunal's decision, the Union Minister of Agriculture and Irrigation called a meeting of the Chief Ministers of the concerned States in July, 1975. Following the decisions taken, two meetings at officer level were held and the Chief Minister of Andhra Pradesh discussed the various issues involved with the Chief Ministers of Karnataka, Madhya Pradesh and Maharashtra. A meeting was also held between the Chief Ministers of Madhya Pradesh and Orissa at the request of the Union Minister of Agriculture and Irrigation. The final accord on the Godavari was reached at the meeting taken by the Union Minister with the Chief Ministers of all the five States on 19th December, 1975. The State Governments will now file the agreement before the Godavari Water Disputes Tribunal. New Projects will be cleared on the basis of the Agreement.

(d) and (e) Efforts are continuing to settle other inter-State water disputes by negotiations. The major pending disputes relate to use and development of Cauvery waters, Yamuna waters and projects affecting Bihar and West Bengal. Their present position is as under :

(i) *Cauvery*.—The Union Minister of Agriculture and Irrigation discussed the various issues involved in the use and development of Cauvery waters with the Chief Ministers of Karnataka, Kerala and Tamil Nadu in November, 1974 and February, 1975. The discussions were thereafter held by the officials of the Department of Irrigation

with the State officers of each of the three States. Following these discussions, studies are now being carried out on certain issues relating to use of Cauvery waters. A joint meeting of the officers of the three States is proposed to be called after the studies are over. Thereafter, a ministerial level meeting *will* be held as may be required.

(ii) *Yamuna*.—A study of the water availability and existing utilisation of the Yamuna waters has *been* carried out and copy of the studies sent to the concerned States, viz., Haryana, Himachal Pradesh, Rajasthan and Uttar Pradesh and Delhi Administration. It is proposed to discuss the various aspects at an inter-State meeting after the comments on the study are received.

(iii) *Bihar-West Bengal differences*.—At the instance of the Central Government these are under discussions between, the officers of the two States, whereafter the Chief Ministers of the two States would discuss the same to arrive at an acceptable solution.

Post of Adviser on Land Reforms

61. SHRI RABI RAY : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that a new post of Adviser on Land Reforms has been created in the Ministry ;

(b) if so, what are the details of salary and other allowances for this post and what is the criterion on which the selection has been made to the post and the specific tasks assigned to him in relation to the land reforms in the country; and

(c) the details of specific steps Government have taken to step up land reforms after the creation of this post ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) Yes.

(b) The post of Honorary Adviser (Land Reforms) carries a consolidated honorarium

of Rs. 1500 per month and T.A. and D.A. for official tours as also medical facilities as admissible to a Government servant of the highest grade. The selection of its incumbent has been made on merits, the Adviser being a distinguished non-official with wide experience of public life. He is to function as Honorary Adviser for proper implementation of the recommendations of the National Commission of Agriculture on land reforms in various States maintaining a close liaison with the State Chief Ministers and Ministers and other national and State-level organisations associated with land Reforms.

(c) The idea behind the creation of the post of Adviser (Land Reforms) was to facilitate direct and more effective communication between the Government of India and the senior leadership of the State Governments. It was felt that regular contacts at the official level only might not sort out all the problems that were experienced in the implementation of land reforms. Availability on a continuing basis of the experience and attention of a man in the public life with the political and administrative leadership of the States will create conditions for more effective implementation of land reforms measures. Accordingly, the Adviser (Land Reforms) has already visited Andhra Pradesh, Madhya Pradesh, Punjab and Rajasthan and submitted his reports which are under study.

Provision of house sites for Harijans and Adivasis

62. SHRI RABI RAY : Will the Minister of WORKS AND HOUSING be pleased to state what are the details of the steps so far taken by Government to provide house sites for the people belonging to the lower income groups, Harijans and Adivasis in the country ?

THE MINISTER OF WORKS AND HOUSING (SHRI K. RAGHURAM-AIAH) : A Scheme was introduced in the Central Sector in October, 1971 for provision of house-sites to landless workers in rural areas. The Scheme has been